

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11266/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in SA No. 552/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

HARI SHANKAR NATH TIWARI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 86706/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 116419/2021 - EXEMPTION FROM FILING O.T.

IA No. 86707/2021 - EXEMPTION FROM FILING O.T.

IA No. 116418/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 86708/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 11277-11280/2021 (XI)

SLP(C) No. 11261-11262/2021 (XI)

SLP(C) No. 20938-20941/2021 (XI)

Date : 05-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Rahul Pratap, AOR

Mr. Ashwarya Sinha, AOR
Ms. Priyanka Sinha, Adv.
Mr. Aditya Malhotra, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. M. A. Chinnasamy, AOR

Mr. C Raghavendren, Adv.
Mr. M Vishnu Venkatesh, Adv.
Mrs. C Rubavathi, Adv.
Mr. Bheem Singh Dabla, Adv.
Mr. Ch. Leela Sarveswar, Adv.
Mr. Saurabh Gupta, Adv.
Ms. Janani .b, Adv.
Mr. S Senthil Kumar, Adv.
Mr. Devansh Tyagi, Adv.
Mr. M . Vishnu Venkatesh, Adv.

Mr. Siddharth, Adv.
Mr. Siddharth, AOR
Mr. Anshul Saxena, Adv.
Mr. Harshit Manwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 06.09.2024 for final disposal at 2 p.m.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)